

18
CENTRAL ADMINISTRATIVE TRIBUNAL,
CUTTACK BENCH: CUTTACK.

ORIGINAL APPLICATION NO. 219 OF 1991
Cuttack, this the 19th day of July, 1995

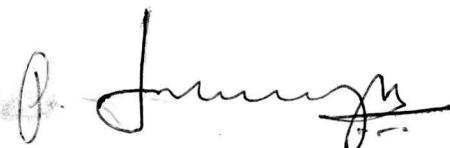
Manavanjan Hota Applicant

Vrs.

Union of India & others... Respondents.

(FOR INSTRUCTIONS)

1) Whether it be referred to the Reporters or not? No.
2) Whether it be circulated to all the Benches of the Central Administrative Tribunal or not? No.



(P. SURYAPRAKASHAM)
MEMBER (JUDICIAL)



(H. RAJENDRA PRASAD)
MEMBER (ADMINISTRATIVE)

19 JULY 95

CENTRAL ADMINISTRATIVE TRIBUNAL,
CUTTACK BENCH: CUTTACK.

ORIGINAL APPLICATION NO. 219 OF 1991
Cuttack, this the 19th day of July, 1995

CORAM:

HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMINISTRATIVE)
AND
HON'BLE SHRI P. SURYAPRAKASH, MEMBER (JUDICIAL)
(Ernakulam Bench)

...

Manavanjan Hota, aged about 53 years,
s/o late Sivakumar Hota,
Vill/P.O/P.S-Athamallik,
Dist.Dhenkanal, at present
working as Announcer (Compere) in
All India Radio, Sambalpur ... Applicant.

By the Advocates - M/s P.K. Mohapatra &
A.K. Patnaik.

-versus-

1. Union of India,
represented by the
Secretary, Ministry of
Information & Broadcasting,
Shastri Bhawan, New Delhi-1.
2. The Director General,
All India Radio,
Akashvani Bhawan, New Delhi-110 001.
3. Station Director,
All India Radio, Sambalpur.... Respondents.

By the Advocate - Shri Akhaya Misra,
Addl. Standing Counsel
(Central Government)

...

O R D E R

H. RAJENDRA PRASAD, MEMBER (ADMN.)

Heard Shri P.K. Mohapatra for

the applicant and Shri Akhaya Misra for the respondents.

2. Annexure-12 is a certificate issued by the Station Director, All India Radio, Cuttack, to the effect that the casual contract service of one Shri Nisith Ranjan Nayak, Selection Grade Announcer, All India Radio, is to be counted with effect from 1.9.64 as per the Directorate General, All India Radio, New Delhi, order No.12/6/83-S.VII dated 11/30.8.88.

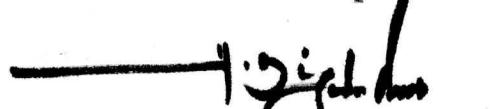
3. The applicant claims parity with Shri Nisith Ranjan Nayak on the ground that the facts of this case are exactly identical to those of the case relating to Shri Nayak. No specific response is available on this point on behalf of the respondents. We are, therefore, unable to determine the identicality, if any, of these two cases. It is directed, therefore, that the applicant shall submit a fresh representation urging this point before Respondent No.2 within two weeks. Respondent No.2 shall dispose of the representation on merits within four weeks of its receipt. The comments and the recommendation of the Station

— T. S. J. —

-3-

Director, All India Radio, vide his letter No. SBP-19(2)/
89-5 dated 31.3.1989 (Annexure-3) may also be kept
in view while disposing of the representation.

4. Thus the O.A. is disposed of.



(H. RAJENDRA PRASAD)
MEMBER (ADMINISTRATIVE)

19 JUN 88



(P. SURYAPRAKASHAM)
MEMBER (JUDICIAL)

A. Nayak, P.S.